

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 10

C.P. (IB)/371(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.06.2024**

NAME OF THE PARTIES: **RANGARAO MARUTIRAO LAVALE VS**
NIRMAL LIFESTYLE LIMITED

Section 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/371(MB)2024

- 1) Mr. Devashish Godbole, Ld. Counsel for the Operational Creditor is present.
None present for the Corporate Debtor, when the matter is called out.
- 2) Ld. Counsel for the Operational Creditor makes a statement across the Bar that subsequent to filing of the present Company Petition, Corporate Debtor has settled the matter with the Operational Creditor and on instructions, Counsel further orally prays for withdrawal of the present Company Petition.
- 3) The issue involved in the present Company Petition has already been resolved as the matter is settled out of the Court between the Parties; hence,

we need not to pass any further order in the present Company Petition as nothing remains to be adjudicated in the present matter. Accordingly, this Bench is not insisting for an Interlocutory Application to have on record for withdrawal of the present Company Petition and we consider the oral request as prayed by the Operational Creditor.

- 4) In that view of the matter, the present Company Petition bearing CP (IB) No. 371 of 2024, is thus, disposed of as allowed to be withdrawn.
- 5) In view of the withdrawal of the main Company Petition, all the pending Interlocutory Applications, if any, arising out of the present Company Petition, stands closed.
- 6) There will, however, be no order as to costs. File be consigned to record.

Ordered Accordingly.

SD/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

SD/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare